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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 20th September, 1975.

NOTIFICATION
(INCOME TAX)

No.1085(F.No.404/63/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri A.U. Kilani who is a Gazetted Officer of the Central Government to exercise the powers of the Tax Recovery Officer under the said Act.

2. This Notification shall come into force with immediate effect.

Sd/-

(V.P. Mittal)

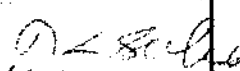
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.1085(F.No.404/63/75-ITCC)

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(A.G. Saha)
Section Officer

NO:CC/ITCC/1100/312/RSP/75